

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

IA 111 of 2020 in CP(IB) 22 of 2017 With
IA 112 of 2020

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2021

Name of the Company:

Micro Forge (India) Ltd

V/s

State Bank of India & Ors

Section:

60/10 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Raju Kothari appeared for the Applicant.

Matters pertain to Personal Guarantor and issue whether Personal Guarantor can invoke IBC is still under consideration before Hon'ble Supreme Court, hence, matter stands adjourned 05.05.2021.

Main CP (IB) 22 of 2017 has already been admitted into CIRP, hence, be removed from cause list.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 30th day of March, 2021

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(MADAN B. GOSAVI)
MEMBER (JUDICIAL)